



2026:AHC:38679-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1943 of 2026

Manoj Kumar Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Upadhyay
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(1) Issue a writ, order or direction in the nature of mandamus directing and commanding the respondent No.2 to direct the respondent No.3 to conduct the investigation and take necessary action against the main culprits and arrest them in pursuance of First Information Report dated 29.11.2025, in Case Crime No.105 of 2025, under Section 318(4) of BNS and Section 66-D of Information Technology (Amendment), Act-2008, Police Station Cyber Crime Police, Meerut, District Meerut."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 29.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Senior Superintendent of Police, Meerut, highlighting her grievance and seeking fair and impartial investigation and if such an

application is moved by the petitioner, respondent no.2- Senior Superintendent of Police, Meerut, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

February 20, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)